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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
J A I P U R.

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C.P.NO.46/96

Date of order: 12.3.1997

in

O.A.NO. 157/95

Bishan Lal S/o Shri Ranchu Ram, Compositor
Grade-III (Token No.65), in the office of
A.S.P.S., Ticket Printing Press, Western
Railway, Ajmer, P/o House No.9/31, Nayakan
Ka Hattha, Nasirabad Road, Ajmer.

: Petitioner

Versus

1. Shri M.R.Gupta,
Deputy C.O.S.(E), Western Railway,
Ajmer.
2. Shri Shahabuddin,
Assistant Personnel Officer (A.P.O.),
O/o Deputy C.O.S.(E),
Western Railway, Ajmer.

: Respondents

Mr. P.V.Calla, counsel for the petitioner
Mr. U.D.Sharma, counsel for the respondents

CORAM:

HON'BLE SHRI GOPAL KRISHNA, VICE CHAIRMAN
HON'BLE SHRI O.P.SHARMA, MEMBER (ADMINISTRATIVE)

O R D E R

(PER HON'BLE SHRI GOPAL KRISHNA, VICE CHAIRMAN)

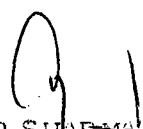
Petitioner Shri Bishan Lal has filed this
contempt petition under Section 17 of the Administrative
Tribunal's Act, 1985, stating therein that by not
implementing the directions of the Tribunal issued
in OA No.157/95 decided on 4.1.1996, the respondents
have committed contempt of court.

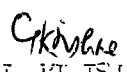
2. We have heard the learned counsel for the
parties. It is stated by the respondents in their
additional reply filed today and which has been

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taken on record, that the respondents have reviewed the position and have passed the order at Annexure 2-1 dated 14.1.1997 by which Shri Fazalludin, respondent No.4 in the OA has been reverted to the post of Compositor Grade-III from the post of Compositor Grade-II. It has also been ordered that the seniority of Shri Fazalludin, respondent No.4 in the OA in the cadre of Compositor Grade-III will be below the petitioner. The respondents have since implemented the directions of the Tribunal given in the aforesaid O.A., decided on 4.1.1996 as clarified in its order dated 9.12.1996, this contempt petition does not survive.

3. This contempt petition is, therefore, dismissed.
Notices issued are discharged.


(O. P. SHARMA)
MEMBER (A)


(GOPAL KRISHNA)
VICE CHAIRMAN